CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

DATE OF ORDER: 20.7.2004

Misc. Application No. 242/2004

in

Contempt Petition No. 20/98

in

Original Application No. 207/96

Smt. Laxmi Bai wife of Late Chauth Mal, residing in front of Radha Provision Stores, Near Gujrati Bricks Factory, Topdara, Ajmer.

....Applicant

VERSUS

Ratan Raj Bhandari, Divisional Railway Manager, Western Railway, Ajmer.

....Respondents.

None present for the applicant. Mr.S.S.Hassan, Counsel for the respondents.

CORAM:

Hon'ble Mr. S.K. Agrawal, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (judicial)

ORDER (ORAL)

The Petitioner has filed this Contempt Petition against the order dated 2.12.1997 passed in OA No. 207/1996 whereby the OA of the applicant was allowed.

2. Notice of this application was issued to the respondents. The respondents have filed MA No. 242/2004 whereby it has been stated that against the order of this Tribunal, Writ Petition was filed in the Hon'ble High

Court, which was registered as DB Civil Writ Petition No. 2882/1998. The Hon'ble High Court vide order dated 12.3.2004 has allowed the Petition and set aside the order dated 2.12.1997 passed by this Tribunal. Thus according to the respondents, the present Contempt Petition does not survive.

In view of the statement made by the respondents in the MA No. 242/2004 and the order passed by the Hon'ble High Court on dated 12.3.2004, no further order is required as the Contempt Petition stand, already consigned to record vide order dated 26.9.2000. The MA No. 242/2004 shall also stand disposed of accordingly.

(M.L. C

MEMBER (J)

(S.K. AGRAWAL)

MEMBER (A)

AHQ